

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 24.5.2000

OA 330/94

Prabhu Dayal, Electric SPA, Western Railway, Phulera.

... Applicant

## Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Jaipur.

### ... Respondents

**CORAM:**

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.V.SRIKANTAN, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.P.P.Mathur, proxy counsel for  
Mr.R.N.Mathur

For the Respondents.

... Mr. Anurag Kulsrestha, proxy counsel  
for Mr. Manish Bhandari.

· O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

In this OA the applicant prays for the following reliefs :-

- i) to direct the respondents to give benefit of upgradation to the applicant,
- ii) to direct the respondents to give promotion to the applicant on the post of Fitter Grade-II and I.
- iii) to direct the respondents to restore seniority of the applicant,
- iv) to direct the respondents to pay salary to the applicant for the intervening period during which he remained out of service and to pay subsistence allowance for the period he remained under suspension,
- v) to direct the respondents to reopen PF Account of the applicant and thereafter they may be directed to deposit the amount which the applicant is entitled to receive on account of his claim during the intervening period when he remained out of service,
- vi) to direct the respondents to give benefit of leave salary to the applicant.

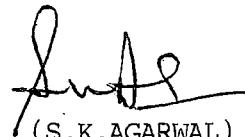
2. The learned counsel for the applicant, during the course of arguments, submits that the applicant is ready to file a fresh representation to respondent No.2 for redressal of his grievance and direction may be given to the respondents for disposal of his representation by a reasoned and speaking order.

3. In view of the submissions made by the learned counsel for the applicant, we direct respondent No.2 to decide/dispose of the representation of the applicant, in case he files the same within one month from the date of passing of this order, by a reasoned and speaking order within three months from the date of receipt of the representation. If the applicant has any grievance after disposal of the representation, so filed, he will be at liberty to approach the proper legal forum.

4. With the above direction, this OA is disposed of with no order as to costs.

  
(V. SRIKANTAN)

MEMBER (A)

  
(S.K. AGARWAL)

MEMBER (J)